

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 142

IA(I.B.C)/180(CH)2021, IA(I.B.C)/588(CH)2023
IA(I.B.C)/589(CH)2023, IA(I.B.C)/592(CH)2023
IA(I.B.C)/1613(CH)2023, IA(I.B.C)/2862(CH)2023
IA(I.B.C)/500(CH)2024, IA(I.B.C)/574(CH)2024
IA(I.B.C)/900(CH)2024

In
CP (IB) No. 35/Chd/Hry/2018
(Admitted)

IN THE MATTER OF
Phoenix Arc Pvt. Ltd.

...

Petitioner

Versus

GPI Textiles Ltd.

...

Respondent

Under Section: 9, 60(5), 45(1), 50(1), 66(1), IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 02.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the SRA in : Mr. Ajay Bhagwati, Advocate.
IA(I.B.C)/500(CH)2024

For the Applicant in IA : Ms. Divya Sharma, Advocate.
No. 180/2021

For the Respondent No. : Mr. Atul Goyal, Advocate.
5- ICICI Bank in IA No.
500/2024

: Mr. Adarsh Malik, Advocate.

For the ESI

ORDER

Heard the submissions made by the learned counsel for SRA. The learned counsel for SRA is directed to inform all parties concerned about the

May 02, 2024
Mukta

next date of hearing. The learned counsel for the SRA is also directed to file affidavit of service prior to the said date of hearing.

At the request of SRA, the matter now stands posted to 07.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)